

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 88085 of 2013**

(Arising out of Order-in-Appeal No. RPS/132-133/NSK/2013 dated 29.04.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nashik)

**Mukesh S. Bheda**

Plot No. H/149, MIDC Ambad,  
Nashik - 422 010, Maharashtra

**.... Appellant**

Versus

**Commissioner of Central Excise & Customs, Nashik .... Respondent**

Kendriya Rajaswa Bhawan,  
Gakari Chowk, Nashik - 422 002

**WITH**

**Excise Appeal No. 88086 of 2013**

(Arising out of Order-in-Appeal No. RPS/132-133/NSK/2013 dated 29.04.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nashik)

**M/s Nashik Forge Pvt. Ltd.**

Plot No. H/149, MIDC Ambad,  
Nashik - 422 010, Maharashtra

**.... Appellant**

Versus

**Commissioner of Central Excise & Customs, Nashik .... Respondent**

Kendriya Rajaswa Bhawan,  
Gakari Chowk, Nashik - 422 002

Appearance:

None for the Appellant

Shri Xavier Mascarenhas, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/86989-86990/2025**

Date of Hearing: 23.12.2025

Date of Decision: 23.12.2025

***Per: Dr. Suvendu Kumar Pati***

None for the appellants, as has been the case on last several occasions.

2. Notice sent to the appellants has been received back unserved with a postal noting that matter was intimated to the addressee on 30.06.2025 but, no one has appeared today. It seems that the appellants are no more interested to pursue their appeals. Consequently, the appeals are dismissed for default under Rule 20 of the CESTAT (Procedures) Rules, 1982.

(Dictated and pronounced in open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(M.M. Parthiban)**  
**Member (Technical)**

Sinha